

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VEDANSH INFRASTRUCTURE
PRIVATE LIMITED**

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | Vedansh Infrastructure Private Limited |
| 2. | Date of incorporation of corporate debtor | 05/02/2007 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Delhi I |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45200DL2007PTC158838 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Plot No. 25, DSIIDC Shed, Scheme-II, Basement, Okhla Industrial Area, Phase-II, Okhla Industrial Estate, South Delhi, New Delhi, Delhi, India, 110020 |
| 6. | Insolvency commencement date in respect of corporate debtor | 25/03/2026 (Order received on 06/04/2026) |
| 7. | Estimated date of closure of insolvency resolution process | 21/09/2026 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Manish Agarwal Reg. No- IBBI/IPA-002/IP-N00223/2017-18/10904 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi, National Capital Territory of Delhi ,110001 Email: vrregisteredvaluer@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi, National Capital Territory of Delhi ,110001 Email: cirp.vedanshinfrasturcture@gmail.com |
| 11. | Last date for submission of claims | 22/04/2026 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | N/A |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N/A |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a) Weblink: http://ibbi.gov.in/downloadform.html (b) N/A |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vedansh Infrastructure Private Limited** on **25/03/2026**.

The creditors of **Vedansh Infrastructure Private Limited**, are hereby called upon to submit their claims with proof on or before **22/04/2026** to the interim resolution professional at the address mentioned against entry No. 10.




The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09.04.2026
Place: New Delhi


Manish Agarwal
Appointed as interim Resolution professional
Vedansh Infrastructure Private Limited
IBBI Reg. No- IBB/PA-002/IP-N00223/2017-18/10904
AFA Valid up to 30th June 2026
Email: cirp.vedanshinfrastucture@gmail.com

